

1. **QUESTIONS**

(a) **STARRED QUESTIONS**

Questions in Starred list (Corrected) to be orally answered.

(b) **UNSTARRED QUESTIONS**

Replies to Questions in Unstarred list (Corrected) to be laid on the Table.

2. **OBITUARY REFERENCES**

SPEAKER to make obituary references to the followings:

1. **Shri Dattaram Shetye** a press photographer, social worker, ex-president of Bicholim Patrakar Sangh passed away on 24th April, 2018.

2. **Shri Vasudev G.Bhobe alias Anil Burye** veteran freedom fighter, who fought for the liberation of Goa, passed away on 29th July, 2018.

3. **CONGRATULATORY MOTIONS**

1. **Shri Rajesh Patnekar**, MLA to move the following:

“This House congratulates Shri Abhay Jog Producer of the Marathi movie “MAHAPRAYAN” for bagging first prize and best film award in the Goa Film Festival 2018, bringing name and fame to Goa”.

2. **S/Shri Chandrakant Kavalekar, Leader of Opposition, Digambar Kamat, Clafasio Dias and Wilfred D’sa** MLAs to move the following:

“This House congratulates Dr.Nandkumar Kamat, a renowned Goan scientist, social worker, writer, public policy expert, poet, environmentalist educationalist for his immense contribution towards Goa’s research, progress, development and upliftment of the downtrodden sections of the society and also in preserving the Natural and Cultural Heritage of Goa.”

4. **PAPERS TO BE LAID ON THE TABLE**

SHRI MANOHAR PARRIKAR, Chief Minister to lay the following:

i) Report of the Comptroller and Auditor General of India of the Government of Goa for the year ended 31st March, 2017 (Report No. 1 of the year 2018).

ii) Report of the Comptroller and Auditor General of India on State Finance of the Government of Goa for the year ended 31st March, 2017 (Report No. 2 of the year 2018).

iii) Epitome of CAG’s Reports on Government of Goa for the year ended 31st March, 2017.

iv) Finance Accounts 2016 – 2017, Volume – I.

v) Finance Accounts 2016 – 2017, Volume – II.

vi) Appropriation Accounts 2016 – 2017.

5. **PRIVATE MEMBERS' RESOLUTIONS**

1. Shri Deepak Prabhu Pauskar, MLA to move the following:

“This House strongly recommends the Government for inclusion of Gomantak Maratha Samaj, in the State of Goa in Other Backward Class (OBC) list, so that the Samaj is not deprived of Government benefits and doesn't have to face social stigma.”

2. Shri Luizinho Faleiro, MLA to move the following:

“This House strongly recommends the Government to have a separate ‘Demolition Squad’ headed by an independent officer to take immediate action against illegal constructions, encroachments and violations.”

3. Shri Chandrakant Kavalekar, Leader of Opposition to move the following:

“This House strongly recommends the Government in the larger interests of the people as well as student community of Goa, mainly from the Constituencies and adjacent areas of Quepem and Salcete Taluka, to construct and provide Kala Bhavan at Quepem to promote, encourage and upgrade their skills and talents in the field of Drama, Elocution, Music, Art and other Cultural activities.”

4. Shri Dayanand R. Sopte, MLA to move the following:

“This House strongly recommends the Government for total implementation of The Goa, Daman & Diu Agricultural Tenancy Act, 1964 including the land to the Tiller Act, 1976 within the specified period of time and a special Mamlatdar Court be created only for the purpose of implementing these Acts within a specific time frame and revenue records be updated by incorporating the name of the tenant and the tenant should be declared as deemed owner.”

5. Shri Nilesh Cabral, MLA to move the following:

“This House strongly recommends that the Government of Goa shall urge the Central Government to take appropriate steps to suitably amend the Goa, Daman and Diu Mining Concessions (Abolition and Declaration as Mining Leases) Act, 1987 and make it applicable prospectively w.e.f. 23-05-1987 i.e. the day it was enacted, instead of retrospective effect from 20.12.1961, so as to enable the current mining leases to remain operational upto 2037 and continue to aid the economic growth of the State of Goa and its people and also resolves to urge the

Central Government to amend the MMDR Act, 1957 suitably in such a way as to give the benefit of the 50 year tenures introduced retrospectively in 2015 by way of Sec. 8A(3), to the mining concessions in Goa, which though were converted into mining leases only in the year 1987, were given a fictional date of grant of 1961 so as to allow collection of dead rent and royalty for the past by the Government of India.”

6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS,2018-19(DAY-10)

- Demand No. 1 - Legislature Secretariat
- Demand No. 3 - District & Session Court, North Goa
- Demand No. 4 - District & Session Court, South Goa
- Demand No. 5 - Prosecution
- Demand No. 6 - Election Office
- Demand No. 10 - Notary Services
- Demand No. 28 - Administrative Tribunal
- Demand No. 63 - Rajya Sainik Board
- Demand No. 73 - State Election Commission
- Charged Expenditure - Raj Bhavan (discussion only)
- Charged Expenditure - Debt Services (discussion only)
- Charged Expenditure - Goa Public Service Commission (discussion only)
(up to 4.00 p.m)

7. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION (NO.2) BILL, 2018 (RELATING TO BUDGET FOR THE YEAR 2018-2019).

(1)Shri Manohar Parrikar,Chief Minister to move for leave to introduce the Goa Appropriation (No.2)Bill, 2018.

Also to introduce the Bill.

(2)Shri Manohar Parrikar,Chief Minister to move that the Goa Appropriation (No.2)Bill, 2018 be taken into consideration;

Also to move that the Bill be passed.

8. PRESENTATION, DISCUSSION AND VOTING OF SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2018-19 (FIRST BATCH).

9. INTRODUCTION, CONSIDERATION AND PASSING OF THE GOA APPROPRIATION (NO.3) BILL, 2018 (RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2018-2019) (FIRST BATCH).

(1)Shri Manohar Parrikar,Chief Minister to move for leave to introduce the Goa Appropriation (No.3)Bill, 2018.

Also to introduce the Bill.

(2)Shri Manohar Parrikar,Chief Minister to move that the Goa Appropriation (No.3)Bill, 2018 be taken into consideration;

Also to move that the Bill be passed.

10. GOVERNMENT BILLS-CONSIDERATION AND PASSING

1.SHRI MANOHAR PARRIKAR, Chief Minister to move that The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Fifth Amendment) Bill, 2018 be taken into consideration;

ALSO to move that the Bill be passed.

2. SHRI MANOHAR PARRIKAR, Chief Minister to move that The Goa Salaries and Allowances of Ministers (Amendment) Bill, 2018 be taken into consideration;

ALSO to move that the Bill be passed.

11. ANNOUNCEMENT OF MEMBERS ON VARIOUS COMMITTEE FOR THE YEAR 2018-19

12. VALEDICTORY REMARKS BY SPEAKER

13. NATIONAL ANTHEM(TO BE PLAYED)

ASSEMBLY HALL
PORVORIM-GOA
2nd AUGUST, 2018

N. B. SUBHEDAR
SECRETARY